

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision

MEETING NUMBER : 29/82-ALC4/2012 **MEETING DATE** : 24.01.2013

The Meeting No. 29/82 in the year 2012-13 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 24.01.2013 under the Chairmanship of, Shri Mukesh Bhatnagar, Addl DGFT in Room No.11, Udyog Bhawan, New Delhi..

Following members were present:-

1. Shri D.N. Mathur, Advisor, Department of Pharmaceutical
2. Shri Jasbir Singh, Advisor, Department of Chemicals and Petrochemicals.
3. Shri R.C. Meena, Deputy Director General of Foreign Trade

Case No. B 437	M/s.Sandoz Pvt. Ltd.
Norms Committee Meeting No.29/AM13	
Meeting Date:24.01.2013	
Adv. Lic. No. & Date	
Decision: It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.	

Case No. B 438	M/s.Sandoz Pvt. Ltd.
Norms Committee Meeting No.29/AM13	
Meeting Date:24.01.2013	
Adv. Lic. No. & Date	
Decision: It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.	

Case No. B 439	M/s.Sandoz Pvt. Ltd.
Norms Committee Meeting No.29/AM13	
Meeting Date:24.01.2013	
Adv. Lic. No. & Date	
Decision: It was decided to defer the case for 21.2.2013 for comments of Department of	

Pharmaceuticals.

Case No. B 440	M/s.Sandoz Pvt. Ltd.
Norms Committee Meeting No.29/AM13	
Meeting Date:24.01.2013	
Adv. Lic. No. & Date	
Decision: It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.	

Case No. B 441	M/s.Sandoz Pvt. Ltd.
Norms Committee Meeting No.29/AM13	
Meeting Date:24.01.2013	
Adv. Lic. No. & Date	
Decision: It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.	

Case No. B 442	M/s. Emcure Pharma Limited
Norms Committee Meeting No.29/AM13	F. No. 01/82/050/00959/AM 12/DES III
Meeting Date:24.01.2013	R.A F. No. 31/83/40/170/AM 12
Adv. Lic. No. & Date	3110051562 dated 21.11.2011
Decision: It was decided to reject the request of the firm as the norms were ratified as per the information given in the application. There is no evidence produced for the actual imports made. Further, it is not possible to work out norms for three different bioassays.	

Case No. B 443	M/s. Arch Pharmalabs Limited
Norms Committee Meeting No.29/AM13	01/82/50/00870/AM 09/DES III (Pt.)
Meeting Date:24.01.2013	RLA File No. 03/94/040/00393/Am 09
Adv. Lic. No. & Date	0310481979 dated 8.8.2008
Decision: It was decided to defer the case for 21.2.2013 for comments of Department of Chemicals and Petrochemicals.	

Case No. B 444	M/s. Vivimed Labs Limited
Norms Committee Meeting No.29/AM13	01/83/00351/AM 09/DES III
Meeting Date:24.01.2013	RLA File No. 09/24/040/00514/AM 08
Adv. Lic. No. & Date	0910033449 dated 26.3.2008
Decision: In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14011/8/2012-SO (Ch. II) dated 11.1.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:	

Product Name	Form	Quantity	Import Value	QTY
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Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Octyl Dimethyl Para Amino Benzoic Acid	1 kg	1.	Para Nitro Benzoic Acid (PNBA)	0.742 kg
		2.	2-Ethyl Hexanol	0.620 kg
		3.	Perchloro Ethylene (PCE)	0.555 kg
		4.	Methanol	0.727 kg
		5.	Hexane	0.577 kg
RA may take appropriate action as per the decision of Norms Committee.				

Case No. B 446	M/s. Sandoz Pvt. Ltd.
Norms Committee Meeting No.29/AM13	01/82/162/00309/AM 13/DES III 01/82/162/00310/AM 13/DES III 01/82/162/00311/AM 13/DES III 01/82/162/00312/AM 13/DES III 01/82/162/00313/AM 13/DES III
Meeting Date:24.01.2013	
Adv. Lic. No. & Date	
Decision: It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.	

Case No. B 447	M/s. Cipla Limited, Mumbai
Norms Committee Meeting No.29/AM13	01/82/50/00738/AM 13/DES III
Meeting Date:24.01.2013	RLA File No. 03/94/040/00402/AM 13
Adv. Lic. No. & Date	0310706265 dated 24.8.2012.
Decision: The case was approved in Norms Committee meeting no. 22 dated 18.10.2012. On the request of the firm, it was decided to amend the pack size of export product at S. No.2 (Export products given in Advance License) from 100 Caps to 90 caps and pack size of export product at S. No. 3, from 500 Caps to 100 Caps. RA may take appropriate action as per the decision of Norms Committee.	

Case No. B 448	M/s. Chiral Biosciences Limited (Formerly Allied Fabrichem Pvt. Ltd.)
Norms Committee Meeting No.29/AM13	01/82/50/00970/AM 09/DES III 01/82/050/01618/AM 11/DES III 01/82/050/01415/AM 11/DES III
Meeting Date:24.01.2013	RLA File No. 09/24/040/00120/AM 09 RI A File No. 09/24/040/00162/AM 11

	RLA File No. 09/24/040/00005/AM 11
Adv. Lic. No. & Date	0910034444 dated 26.7.2008 0910043817 dated 6.10.2010 0910042381 dated 17.6.2010
Decision: It was decided to defer the case for 21.02.2013 for comments of Department of Pharmaceuticals.	

Case No. B 448 A	M/s. Chiral Bioscience Limited (Formerly Allied Fabrichem Pvt. Ltd.)
Norms Committee Meeting No.29/AM13	01/82/162/00163/AM 13/DES III
Meeting Date:24.01.2013	RLA File No. 09/24/040/00102/AM 10
Adv. Lic. No. & Date	0910038495 dated 8.7.2009
Decision: It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.	

Case No. B 448 B	M/s. Chiral Bioscience Limited
Norms Committee Meeting No.29/AM13	01/82/50/00113/AM 11/DES III
Meeting Date:24.01.2013	RLA File No. 09/24/040/00413/AM 10
Adv. Lic. No. & Date	0910040795 dated 2.2.2010
Decision: It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.	

Case No. B 449	M/s Jubilant Lifesciences Limited
Norms Committee Meeting No.29/AM13	01/82/50/00114/AM 12/DES III 01/82/50/00293/AM 12/DES III
Meeting Date:24.01.2013	RLA File No. 05/24/040/00026/AM 12 RLA File No. 05/24/040/00046/AM 12
Adv. Lic. No. & Date	0510288429 dated 20.4.2011 0510291487 dated 24.5.2011
Decision: It was decided to call from the firm the following details:	

Shri Mukesh Kanwal, General Manager (Commercial) and Dr. Pradeep Kumar Verma, Vice President (R&D Organics) appeared before the Committee. After detailed discussion, the firm was requested for furnish the following documents:

- Complete chemical details with molecular weight and formula.
- Yield at each stage
- CA Certificate

The case was deferred for 21.2.2013.

Case No. B 453	M/s. Godrej Industries Limited, Mumbai
Norms Committee Meeting No.29/AM13	01/82/162/00471/AM 13/DES III
Meeting Date:24.01.2013	
Adv. Lic. No. & Date	
Decision: It was decided to send a copy of application to Department of Chemicals and Petrochemicals for their comments. The case was deferred for 21.2.2013.	

Case No. B 454	M/s Jubilant Lifesciences Limited
Norms Committee Meeting No.29/AM13	01/82/50/01593/AM 11/DES III
Meeting Date:24.01.2013	RLA File No. 05/23/040/00138/AM 11
Adv. Lic. No. & Date	0510272117 dated 6.9.2010
Decision: Shri Mukesh Kanwal, General Manager (Commercial) and Dr. Pradeep Kumar Verma, Vice President (R&D Organics) appeared before the Committee. After detailed discussion, the firm was requested for furnish the following documents:	
• Complete chemical details with molecular weight and formula. • Yield at each stage • CA Certificate – Production and Consumption Data	
The case was deferred for 21.2.2013.	

Case No. B 455	M/s Jubilant Lifesciences Limited
Norms Committee Meeting No.29/AM13	01/82/50/00248/AM 10/DES III
Meeting Date:24.01.2013	RLA File No. 05/24/040/00146/AM 10
Adv. Lic. No. & Date	0510244396 dated 24.6.2009
Decision: Shri Mukesh Kanwal, General Manager (Commercial) and Dr. Pradeep Kumar Verma, Vice President (R&D Organics) appeared before the Committee. After detailed discussion, the firm was requested for furnish the following documents:	

- Complete chemical details with molecular weight and formula.
- Yield at each stage
- CA Certificate – Production and Consumption Data

The case was deferred for 21.2.2013.

Case No. B 456	M/s. Galaxy Surfactants Limited
Norms Committee Meeting No.29/AM13	01/82/50/00767/AM 11/DES III
Meeting Date:24.01.2013	RLA File No. 03/94/40/00020/AM 11
Adv. Lic. No. & Date	0310588363 dated 18.8.2010
Decision: As far as the delay in representing the case to NC, NC decided to condone the delay subject to the approval of DGFT. However the case was deferred for 21.2.2013 for comments of Department of Chemicals and Petrochemicals.	

Case No. C 55	M/s. Ence Aromatics Pvt. Ltd.
Norms Committee Meeting No.29/AM13	01/82/162/00745/AM 12/DES III
Meeting Date:24.01.2013	
Adv. Lic. No. & Date	
Decision: It was decided to defer the case for 21.3.2013 for comments of Department of Chemicals and Petrochemicals.	

Case No. C 56	M/s. Hindustan Polyamides & Fibres Limited
Norms Committee Meeting No.29/AM13	01/82/162/00836/AM 12/DES III
Meeting Date:24.01.2013	
Adv. Lic. No. & Date	
Decision: It was decided to reject the request of the firm.	

Case No.:54/41/82-ALC4/2010		Party Name:GLAND PHARMA LIMITED	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status:Case Approved																			
HQ File :01/82/050/01402/AM11/		RLA File :09/24/040/00289/AM11/	Lic.No/Date:0910043863 08.10.2010	Defer Date:																			
Decision : The firm has requested for giving them higher norms for vials, stoppers, Seals than available in the HBP v1 as their company is approved by the USFDA in India. On the basis of batch log sheets provided by the company, a comparative data as per Central Excise & Batch Log Sheets was examined by the Department of Pharmaceuticals. In exercise of powers conferred under Para 4.10 of HBP v 1, the Committee decided to ratify norms under Para 4.7 of HBP v1 on the basis of the lower of the percentage of the actual used(in accordance with the comparative statement provided by Department of Pharmaceuticals), as per details given below: <table> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> <tr> <td rowspan="4">Heparin Sodium Injection USP, 1000 IU/ml, 1ml Vial</td><td rowspan="4">1 ml vial</td><td>1.</td><td>Heparin Sodium USP</td><td>6.341 mg</td></tr> <tr> <td>2.</td><td>Vial glass</td><td>7.85%</td></tr> <tr> <td>3.</td><td>Rubber Stoppers Rubber</td><td>8.99%</td></tr> <tr> <td>4.</td><td>Seals Plastic</td><td>5.91%</td></tr> </table>					Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Heparin Sodium Injection USP, 1000 IU/ml, 1ml Vial	1 ml vial	1.	Heparin Sodium USP	6.341 mg	2.	Vial glass	7.85%	3.	Rubber Stoppers Rubber	8.99%	4.	Seals Plastic	5.91%
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed																			
Heparin Sodium Injection USP, 1000 IU/ml, 1ml Vial	1 ml vial	1.	Heparin Sodium USP	6.341 mg																			
		2.	Vial glass	7.85%																			
		3.	Rubber Stoppers Rubber	8.99%																			
		4.	Seals Plastic	5.91%																			

		5.	Sodium Chloride BP	Net to net basis
		6.	Benzyl Alcohol BP	
		7.	Sodium Hydroxide USP	
		8.	Hydrochloric Acid USP	
		9.	Tubing Plastic	
		10.	Filters Plastic	
		11.	Anti Factor Xa Test Kits Kits	
		12.	Anti Factor Ha Test Kits Kits	
		13.	Analytical Columns Kits	
		14.	Analytical Guard Columns Kits	
Heparin Sodium Injection USP 1000 IU/ml, 2 ml Vial USP	1 vial	1	Heparin Sodium USP	12.682 mg
		2	Vial glass	7.57%
		3	Rubber Stoppers Rubber	7.41%
		4	Seals Plastic	4.21%
		5.	Sodium Chloride BP	Net to net basis
		6.	Benzyl Alcohol BP	
		7.	Sodium Hydroxide USP	
		8.	Hydrochloric Acid USP	
		9.	Tubing Plastic	
		10.	Filters Plastic	
		11.	Anti Factor Xa Test Kits Kits	
		12.	Anti Factor Ha Test Kits Kits	
		13.	Analytical Columns Kits	
		14.	Analytical Guard Columns Kits	
Heparin Sodium Injection USP 1000 IU/ml, 10 ml vial	1 vial	1	Heparin Sodium USP	63.41 mg
		2	Vial glass	7.80%
		3	Rubber Stoppers Rubber	9.18%
		4	Seals Plastic	6.93%
		5.	Sodium Chloride BP	Net to net basis
		6.	Benzyl Alcohol BP	
		7.	Sodium Hydroxide USP	
		8.	Hydrochloric Acid USP	
		9.	Tubing Plastic	
		10.	Filters Plastic	
		11.	Anti Factor Xa Test Kits Kits	
		12.	Anti Factor Ha Test Kits Kits	
		13.	Analytical Columns Kits	
		14.	Analytical Guard Columns Kits	

Heparin Sodium Injection USP, 1000 IU/ml, 30 ml vial USP	1 vial .	1	Heparin Sodium USP	181.755 mg
		2	Vial glass	7.198%
		3	Rubber Stoppers Rubber	8.088%
		4	Seals Plastic	5.33%
		5	Sodium Chloride BP	Net to net basis
		6	Benzyl Alcohol BP	
		7	Sodium Hydroxide USP	
		8	Hydrochloric Acid USP	
		9	Tubing Plastic	
		10	Filters Plastic	
		11	Anti Factor Xa Test Kits Kits	
		12	Anti Factor Ha Test Kits Kits	
		13	Analytical Columns Kits	
		14	Analytical Guard Columns Kits	
Heparin Sodium Injection USP, 5000 IU/ml, 1 ml vial USP	1 vial .	1	Heparin Sodium USP	31.705 mg
		2	Vial glass	4.79%
		3	Rubber Stoppers Rubber	5.28%
		4	Seals Plastic	4.02%
		5	Sodium Chloride BP	Net to net basis
		6	Benzyl Alcohol BP	
		7	Sodium Hydroxide USP	
		8	Hydrochloric Acid USP	
		9	Tubing Plastic	
		10	Filters Plastic	
		11	Anti Factor Xa Test Kits Kits	
		12	Anti Factor Ha Test Kits Kits	
		13	Analytical Columns Kits	
		14	Analytical Guard Columns Kits	

These norms are specific to USFDA projects. RA may take appropriate action as per the decision of Norms Committee. These higher norms for packing material shall be permissible only in respect of exports to the USA and will not be applicable on repeat basis.

2	Case No.:3/31/82-ALC4/2010	Party Name:EMAMI LIMITED,	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status:Case Deferred
	HQ File :01/82/050/00928/AM11/	RLA File :02/24/040/00119/AM11/	Lic.No/Date:0210149202 12.10.2010	Defer Date:21.02.2013
	Decision : It was decided to give a final reminder to the firm to furnish the requisite information within 15 days failing which their case would be closed. The case was deferred for 21.2.2013.			

3	Case No :8/31/82-ALC4/2010	Party Name:GI AND PHARMA LIMITED	Meet No/Date:29/82-ALC4/2012	Status:Case
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CASE NO./DATE DEC 17/2010	Company Name: GENCO PHARMACEUTICALS	MEET NO./DATE 27/02/DEC 17/2012	STATUS: Case
		24.01.2013	Approved
HQ File :01/82/050/00933/AM11/	RLA File :09/24/040/00290/AM11/	Lic.No/Date:0910043914 14.10.2010	Defer Date:

Decision : The firm has requested for giving them higher norms for vials, stoppers, Seals than available in the HBP v1 as their company is approved by the USFDA in India. On the basis of batch log sheets provided by the company, a comparative data as per Central Excise & Batch Log Sheets was examined by the Department of Pharmaceuticals. In exercise of powers conferred under Para 4.10 of HBP v 1, the Committee decided to ratify norms under Para 4.7 of HBP v1 on the basis of the lower of the percentage of the actual used(in accordance with the comparative statement provided by Department of Pharmaceuticals), as per details given below:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Heparin Sodium Injection USP, 5000 IU/ml, 10ml Vial USP	1 vial	1	Heparin Sodium USP	317.057 mg
		2	Vials Glass	7.76%
		3	Rubber Stoppers Rubber	10%
		4	Seals Plastic	5.82%
		5	Sodium Chloride BP	As applied
		6	Benzyl Alcohol BP	As applied
		7	Sodium Hydroxide USP	As applied
		8	Hydrochloric Acid USP	As applied
		9	Tubing Plastic	As applied
		10	Filters Plastic	As applied
		11	Anti Factor Xa Test Kits Kits	As applied
		12	Anti Factor IIa Test Kits Kits	As applied
		13	Analytical Columns Kits	As applied
		14	Analytical Guard Columns Kits	As applied
Heparin Sodium Injection USP, 10000 IU/ml, 1ml Vial USP	1 vial	1	Heparin Sodium USP	63.41 mg
		2	Vials Glass	6.0%
		3	Rubber Stoppers Rubber	6.092%
		4	Seals Plastic	4.827%
		5	Sodium Chloride BP	As applied

		6	Benzyl Alcohol BP	As applied
		7	Sodium Hydroxide USP	As applied
		8	Hydrochloric Acid USP	As applied
		9	Tubing Plastic	As applied
		10	Filters Plastic	As applied
		11	Anti Factor Xa Test Kits Kits	As applied
		12	Anti Factor IIa Test Kits Kits	As applied
		13	Analytical Columns Kits	As applied
		14	Analytical Guard Columns Kits	As applied
Heparin Sodium Injection USP 10000 1U/ml, 4 ml Vial USP	1 vial	1	Heparin Sodium USP	253.646 mg
		2	Vials Glass	6.4%
		3	Rubber Stoppers Rubber	7.6%
		4	Seals Plastic	6.4%
		5	Sodium Chloride BP	As applied
		6	Benzyl Alcohol BP	As applied
		7	Sodium Hydroxide USP	As applied
		8	Hydrochloric Acid USP	As applied
		9	Tubing Plastic	As applied
		10	Filters Plastic	As applied
		11	Anti Factor Xa Test Kits Kits	As applied
		12	Anti Factor IIa Test Kits Kits	As applied
		13	Analytical Columns Kits	As applied
		14	Analytical Guard Columns Kits	As applied
Heparin Sodium Injection USP 20000 1U/ml, 1 ml vial USP	1 vial	1	Heparin Sodium USP	126.82 mg
		2	Vials Glass	10.0%
		3	Rubber Stoppers	10.0%

			Rubber	
		4	Seals Plastic	10.0%
		5	Sodium Chloride BP	As applied
		6	Benzyl Alcohol BP	As applied
		7	Sodium Hydroxide USP	As applied
		8	Hydrochloric Acid USP	As applied
		9	Tubing Plastic	As applied
		10	Filters Plastic	As applied
		11	Anti Factor Xa Test Kits	As applied
		12	Anti Factor IIa Test Kits	As applied
		13	Analytical Columns Kits	As applied
		14	Analytical Guard Columns Kits	As applied
		These norms are specific to USFDA projects. RA may take appropriate action as per the decision of Norms Committee. These higher norms for packing material shall be permissible only in respect of exports to the USA and will not be applicable on repeat basis.		

4	Case No.:125/40/82-ALC4/2010	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status:Case Rejected
	HQ File :01/82/050/01324/AM11/	RLA File :22/24/040/00055/AM11/	Lic.No/Date:2210010568 25.10.2010	Defer Date:
	Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders.			

5	Case No.:8/32/82-ALC4/2010	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status:Case Deferred
	HQ File :01/82/050/00990/AM11/	RLA File :22/24/040/00050/AM11/	Lic.No/Date:2210010581 28.10.2010	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.			

6	Case No.:2/34/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status:Case Deferred
	HQ File :01/82/050/01008/AM11/	RLA File :34/24/040/00207/AM11/	Lic.No/Date:3410028544 09.11.2010	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.02.2013 for comments of Department of Pharmaceuticals.			

	Decision : It was decided to defer the case for 21.02.2013 for comments of Department of Pharmaceuticals.			
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7	Case No.: 30/41/82-ALC4/2010	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/01378/AM11/	RLA File :05/23/040/00270/AM11/	Lic.No/Date:0510280724 30.12.2010	Defer Date:21.02.2013
	Decision : The representative of the firm was requested to furnish the required documents when he came for PH in some other case. The case was deferred for 21.2.2013.			

8	Case No.: 23/6/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00141/AM12/	RLA File :09/24/040/00484/AM11/	Lic.No/Date:0910045232 27.01.2011	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.			

9	Case No.: 20/14/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00397/AM13/	RLA File :05/24/040/00082/AM12/	Lic.No/Date:0510292925 10.06.2011	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.			

10	Case No.: 47/14/82-ALC4/2011	Party Name:FDC LTD	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00438/AM12/	RLA File :03/94/040/00152/AM12/	Lic.No/Date:0310637790 22.06.2011	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.			

11	Case No.: 31/21/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00613/AM12/	RLA File :09/24/040/00143/AM12/	Lic.No/Date:0910047366 29.06.2011	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.			

12	Case No.: 1/35/82-ALC4/2011	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00928/AM12/	RLA File :03/95/040/00278/AM12/	Lic.No/Date:0310642739 18.07.2011	Defer Date:21.02.2013
	Decision : The representative of the firm was sent to Department of Pharmaceuticals. The case was deferred for 21.2.2013 for comments of Department of Pharmaceuticals.			

	Decision : The reply received from the firm was sent to Department of Pharmaceuticals. The case was deferred for 21.2.2013 for comments of Department of Pharmaceuticals.
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13	Case No.: 28/21/82-ALC4/2011	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00610/AM12/	RLA File :09/24/040/00178/AM12/	Lic.No/Date:0910047796 21.07.2011	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.			

14	Case No.: 19/20/82-ALC4/2011	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Rejected
	HQ File :01/82/050/00581/AM12/	RLA File :04/24/040/00363/AM11/	Lic.No/Date:0410126761 03.08.2011	Defer Date:
	Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders.			

15	Case No.: 13/25/82-ALC4/2011	Party Name:EMAMI LIMITED,	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00680/AM12/	RLA File :02/24/040/00060/AM12/	Lic.No/Date:0210163383 05.08.2011	Defer Date:21.02.2013
	Decision : It was decided to give a final reminder to the firm to furnish the requisite information within 15 days failing which their case would be closed. The case was deferred for 21.2.2013.			

16	Case No.: 38/32/82-ALC4/2011	Party Name:GRANULES INDIA LIMITED	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00919/AM12/	RLA File :09/24/040/00239/AM12/	Lic.No/Date:0910048379 25.08.2011	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.			

17	Case No.: 114/42/82-ALC4/2011	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Rejected
	HQ File :01/82/050/01149/AM12/	RLA File :09/24/040/00306/AM11/	Lic.No/Date:0910049026 23.09.2011	Defer Date:
	Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders.			

18	Case No.: 25/41/82-ALC4/2011	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/01026/AM12/	RLA File :08/24/040/00179/AM12/	Lic.No/Date:0810105257	Defer

			08.11.2011	Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.			
19	Case No.: 70/42/82-ALC4/2011	Party Name:ORGANICA AROMATICS PVT LTD	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Rejected
	HQ File :01/82/050/01105/AM12/	RLA File :07/24/040/00314/AM12/	Lic.No/Date:0710084171 23.11.2011	Defer Date:
	Decision : It was decided to close the case as the firm has not submitted information despite repeated reminders.			
20	Case No.: 7/45/82-ALC4/2011	Party Name:SANO MEDICAL KITS PVT. LTD.,	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/01184/AM12/	RLA File :04/24/040/00244/AM12/	Lic.No/Date:0410131205 01.12.2011	Defer Date:21.02.2013
	Decision : It was decided to remind the firm to furnish the requisite information immediately or else their case would be closed. The case was deferred for 21.2.2013.			
21	Case No.: 6/38/82-ALC4/2011	Party Name:INDO GERMAN ALKALOIDS	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Rejected
	HQ File :01/82/050/00992/AM12/	RLA File :03/94/040/00776/AM12/	Lic.No/Date:0310669794 09.12.2011	Defer Date:
	Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders.			
22	Case No.: 2/39/82-ALC4/2011	Party Name:BILCARE LIMITED	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00994/AM12/	RLA File :31/83/040/00167/AM12/	Lic.No/Date:3110051868 13.12.2011	Defer Date:25.04.2013
	Decision : The firm was requested to appear before the Committee for personal hearing. However, the firm vide e-mail has informed that they will be able to attend the PH only in April 2013 as the concerned person is out of India for three months. It was decided to defer the case for 25.4.2012.			
23	Case No.: 1/47/82-ALC4/2011	Party Name:BROOKS LABORATORIES LTD.,	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/01301/AM12/	RLA File :22/24/040/00067/AM12/	Lic.No/Date:2210012351 23.12.2011	Defer Date:21.02.2013
	Decision : It was decided to give a final reminder to the firm to furnish the requisite information within 15 days failing which their case would be closed. The case was deferred for 21.2.2013.			
	Case No.: 2/47/82-ALC4/2011	Party Name:BROOKS LABORATORIES LTD.,	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred

24			24.01.2013	
	HQ File :01/82/050/01302/AM12/	RLA File :22/24/040/00066/AM12/	Lic.No/Date:2210012352 23.12.2011	Defer Date:21.02.2013
	Decision : It was decided to give a final reminder to the firm to furnish the requisite information within 15 days failing which their case would be closed. The case was deferred for 21.2.2013.			

25	Case No.: 38/3/82-ALC4/2012	Party Name:BROOKS LABORATORIES LTD.,	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00042/AM13/	RLA File :22/24/040/00068/AM12/	Lic.No/Date:2210012375 29.12.2011	Defer Date:21.02.2013
	Decision : Information received from the firm was sent to Department of Pharmaceuticals. The case was deferred for 21.2.2013 for comments of Department of Pharmaceuticals.			

26	Case No.: 3/41/82-ALC4/2011	Party Name:RUSAN PHARMA LTD.	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/01004/AM12/	RLA File :03/95/040/00803/AM12/	Lic.No/Date:0310673724 30.12.2011	Defer Date:21.02.2013
	Decision : It was decided to give a final reminder to the firm to furnish the requisite information within 15 days failing which their case would be closed. The case was deferred for 21.2.2013.			

27	Case No.: 13/3/82-ALC4/2012	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00017/AM13/	RLA File :09/24/040/00467/AM12/	Lic.No/Date:0910050600 03.01.2012	Defer Date:21.02.2013
	Decision : It was decided to give a final reminder to the firm to furnish the requisite information within 15 days failing which their case would be closed. The case was deferred for 21.2.2013.			

28	Case No.: 16/29/85-ALC3/2011	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/85/050/00173/AM12/	RLA File :03/95/040/00831/AM12/	Lic.No/Date:0310674968 05.01.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.			

29	Case No.: 56/3/82-ALC4/2012	Party Name:VINDHYA PHARMA (INDIA)PVT LTD.	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00060/AM13/	RLA File :09/24/040/00494/AM12/	Lic.No/Date:0910051044 31.01.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.			

30	Case No.: 5/3/82-ALC4/2012	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00009/AM13/	RLA File :09/24/040/00519/AM12/	Lic.No/Date:0910051057 01.02.2012	Defer Date:21.02.2013
	Decision : It was decided to give a final reminder to the firm to furnish the requisite information within 15 days failing which their case would be closed. The case was deferred for 21.2.2013.			

31	Case No.: 4/3/82-ALC4/2012	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00008/AM13/	RLA File :09/24/040/00509/AM12/	Lic.No/Date:0910051114 03.02.2012	Defer Date:21.02.2013
	Decision : It was decided to give a final reminder to the firm to furnish the technical details as per Appendix 33 within 15 days failing which their case would be closed. The case was deferred for 21.2.2013.			

32	Case No.: 55/4/82-ALC4/2012	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Deffered
	HQ File :01/82/050/00135/AM13/	RLA File :03/95/040/00886/AM12/	Lic.No/Date:0310681867 14.02.2012	Defer Date:21.02.2013
	Decision : It was decided to remind the firm to furnish the technical details as per Appendix 33 within 15 days failing which their case would be closed. The case was deferred for 21.2.2013.			

33	Case No.: 49/1/82-ALC4/2012	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/01491/AM12/	RLA File :03/94/040/00757/AM12/	Lic.No/Date:0310682083 15.02.2012	Defer Date: 21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.			

34	Case No.: 20/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Approved
	HQ File :01/82/050/00100/AM13/	RLA File :03/94/040/01027/AM12/	Lic.No/Date:0310683207 23.02.2012	Defer Date:
	Decision : It was decided to give a final reminder to the firm to furnish the requisite information within 15 days failing which their case would be closed. The case was deferred for 21.2.2013.			

	Case No.: 66/4/82-ALC4/2012	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
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35	HQ File :01/82/050/00146/AM13/	RLA File :07/24/040/00479/AM12/	Lic.No/Date:0710086622 28.02.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.			

36	Case No.: 21/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00101/AM13/	RLA File :03/94/040/01059/AM12/	Lic.No/Date:0310684071 29.02.2012	Defer Date:21.02.2013
	Decision : It was decided to give a final reminder to the firm to furnish the requisite information within 15 days failing which their case would be closed. The case was deferred for 21.2.2013.			

37	Case No.: 22/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00102/AM13/	RLA File :03/94/040/01067/AM12/	Lic.No/Date:0310684092 29.02.2012	Defer Date:21.02.2013
	Decision : It was decided to give a final reminder to the firm to furnish the requisite information within 15 days failing which their case would be closed. The case was deferred for 21.2.2013.			

38	Case No.: 31/3/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00035/AM13/	RLA File :03/94/040/01052/AM12/	Lic.No/Date:0310684086 29.02.2012	Defer Date:21.02.2013
	Decision : It was decided to give a final reminder to the firm to furnish the requisite information within 15 days failing which their case would be closed. The case was deferred for 21.2.2013.			

39	Case No.: 32/3/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00036/AM13/	RLA File :03/94/040/01066/AM12/	Lic.No/Date:0310684076 29.02.2012	Defer Date:21.02.2013
	Decision : The information received from the firm was sent to Department of Pharmaceuticals. The case was deferred for 21.2.2013 for comments of Department of Pharmaceuticals.			

40	Case No.: 19/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00099/AM13/	RLA File :03/94/040/01081/AM12/	Lic.No/Date:0310684500 02.03.2012	Defer Date:21.02.2013
	Decision : It was decided to give a final reminder to the firm to furnish the requisite information within 15 days failing which their case would be closed. The case was deferred for 21.2.2013.			

41	Case No.: 23/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00103/AM13/	RLA File :03/94/040/01085/AM12/	Lic.No/Date:0310684507 02.03.2012	Defer Date:21.02.2013
	Decision : It was decided to give a final reminder to the firm to furnish the requisite information within 15 days failing which their case would be closed. The case was deferred for 21.2.2013.			

42	Case No.: 25/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00105/AM13/	RLA File :03/94/040/01078/AM12/	Lic.No/Date:0310684488 02.03.2012	Defer Date:21.02.2013
	Decision : The information received from the firm was sent to Department of Pharmaceuticals. The case was deferred for 21.2.2013 for comments of Department of Pharmaceuticals.			

43	Case No.: 59/3/82-ALC4/2012	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00063/AM13/	RLA File :05/23/040/00483/AM12/	Lic.No/Date:0510319858 12.03.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Chemicals and Petrochemicals			

44

Case No.:21/8/82-ALC4/2012	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status:Case Approved	
HQ File :01/82/050/00213/AM13/	RLA File :34/24/040/00289/AM12/	Lic.No/Date:3410033599 19.03.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 8/82 dated 22.5.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less.				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Telmisartan	1 kg	1.	2-N-Propyl-4-Methyl-6-(1-Methylbenimidazole-2-YL) Benzimidazole	1.03 kg
		2.	Methyl-4-(Bromomethyl)-Biphenyl-2-Carboxylate or 4-Bromomethylbiphenyl-2-Carboxylic Acid, methyl Ester	1.03 kg
		3.	Acetone	2.76 kg

		4.	Methanol	4.84 kg
		5.	Activated Carbon	20 gms
RA may take appropriate action as per the decision of Norms Committee.				

45	Case No.: 34/16/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00470/AM13/	RLA File :09/24/040/00658/AM12/	Lic.No/Date:0910052048 04.04.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.			

46	Case No.: 36/11/82-ALC4/2012	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00303/AM13/	RLA File :07/24/040/00004/AM13/	Lic.No/Date:0710087698 16.04.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.			

47	Case No.: 18/18/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00513/AM13/	RLA File :09/24/040/00034/AM13/	Lic.No/Date:0910052325 25.04.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.			

48	Case No.: 9/18/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00504/AM13/	RLA File :09/24/040/00032/AM13/	Lic.No/Date:0910052326 25.04.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.			

49	Case No.: 24/18/82-ALC4/2012	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00519/AM13/	RLA File :09/24/040/00111/AM13/	Lic.No/Date:0910052860 01.06.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.			

50	Case No.: 19/14/82-ALC4/2012	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00396/AM13/	RLA File :09/24/040/00101/AM13/	Lic.No/Date:0910052939 08.06.2012	Defer Date:21.02.2013

	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.		
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51	Case No.: 84/18/82-ALC4/2012	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00579/AM13/	RLA File :07/24/040/00108/AM13/	Lic.No/Date:0710088798 13.06.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Biotechnology.			

52	Case No.: 2/23/82-ALC4/2012	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00802/AM13/	RLA File :22/24/040/00012/AM13/	Lic.No/Date:2210013015 14.06.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.			

53	Case No.: 87/18/82-ALC4/2012	Party Name:BILCARE LIMITED	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00582/AM13/	RLA File :31/83/040/00051/AM13/	Lic.No/Date:3110054688 15.06.2012	Defer Date:25.04.2013
	Decision : The firm was requested to appear before PH. However, the firm vide e-mail has informed that their person concerned is out of India for three months and requested for PH in April 2013. The case was deferred for 25.4.2013.			

54	Case No.: 14/18/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00509/AM13/	RLA File :09/24/040/00604/AM12/	Lic.No/Date:0910053078 18.06.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.			

55	Case No.: 3/12/82-ALC4/2012	Party Name:BILCARE LIMITED	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00333/AM13/	RLA File :31/83/040/00057/AM13/	Lic.No/Date:3110054717 18.06.2012	Defer Date:25.04.2013
	Decision : The firm was requested to appear before PH. However, the firm vide e-mail has informed that their person concerned is out of India for three months and requested for PH in April 2013. The case was deferred for 25.4.2013.			

56	Case No.: 40/18/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00535/AM13/	RLA File :09/24/040/00399/AM12/	Lic.No/Date:0910053076	Defer

			18.06.2012	Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.			
57	Case No.: 44/18/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00539/AM13/	RLA File :09/24/040/00666/AM12/	Lic.No/Date:0910053075 18.06.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.			
58	Case No.: 86/18/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00581/AM13/	RLA File :07/24/040/00115/AM13/	Lic.No/Date:0710089034 19.06.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.			
59	Case No.: 50/18/82-ALC4/2012	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00545/AM13/	RLA File :34/24/040/00072/AM13/	Lic.No/Date:3410034467 22.06.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.			
60	Case No.: 4/18/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00499/AM13/	RLA File :09/24/040/00110/AM13/	Lic.No/Date:0910053114 25.06.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.			
61	Case No.: 28/13/82-ALC4/2012	Party Name:MELZER CHEMICALS PVT. LTD	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00363/AM13/	RLA File :31/83/040/00060/AM13/	Lic.No/Date:3110054836 26.06.2012	Defer Date:21.02.2013
	Decision : It was decided to remind the firm to furnish the requisite information within 15 days failing which their case would be closed. The case was deferred for 21.2.2013.			
62	Case No.: 108/18/82-ALC4/2012	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00603/AM13/	RLA File :05/23/040/00471/AM12/	Lic.No/Date:0510328338	Defer Date:

		27.06.2012	21.02.2013
Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.			

63	Case No.: 111/18/82-ALC4/2012	Party Name:JAGSONPAL PHARMACEUTICALS LTD.	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00606/AM13/	RLA File :05/23/040/00075/AM13/	Lic.No/Date:0510328346 27.06.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.			

64	Case No.: 20/18/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00515/AM13/	RLA File :09/24/040/00146/AM13/	Lic.No/Date:0910053163 03.07.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.			

65	Case No.: 45/18/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00540/AM13/	RLA File :09/24/040/00152/AM13/	Lic.No/Date:0910053161 03.07.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.			

66	Case No.: 31/18/82-ALC4/2012	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00526/AM13/	RLA File :09/24/040/00143/AM13/	Lic.No/Date:0910053188 04.07.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.			

67	Case No.: 15/18/82-ALC4/2012	Party Name:ASCENT FINECHEM PVT. LTD.,	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00510/AM13/	RLA File :08/24/040/00112/AM13/	Lic.No/Date:0810113196 09.07.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Chemicals and Petrochemicals.			

68	Case No.: 68/18/82-ALC4/2012	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00563/AM13/	RLA File :09/24/040/00148/AM13/	Lic.No/Date:0910053214 09.07.2012	Defer Date:21.02.2013

	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.			
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69	Case No.: 61/18/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00556/AM13/	RLA File :03/95/040/00226/AM13/	Lic.No/Date:0310701402 10.07.2012	Defer Date:21.02.2013
	Decision : The reply received from the firm was sent to Department of Pharmaceuticals. The case was deferred for 21.2.2013 for comments of Department of Pharmaceuticals.			

70	Case No.: 62/18/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00557/AM13/	RLA File :03/95/040/00227/AM13/	Lic.No/Date:0310701405 10.07.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.			

71	Case No.: 22/14/82-ALC4/2012	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00399/AM13/	RLA File :31/83/040/00070/AM13/	Lic.No/Date:3110054967 13.07.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.			

72	Case No.: 104/18/82-ALC4/2012	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00599/AM13/	RLA File :22/24/040/00014/AM13/	Lic.No/Date:2210013107 17.07.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.			

73	Case No.: 5/18/82-ALC4/2012	Party Name:SWISS PARENTERALS PVT.LTD.	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00500/AM13/	RLA File :08/24/040/00122/AM13/	Lic.No/Date:0810113430 17.07.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.			

74	Case No.: 51/18/82-ALC4/2012	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00546/AM13/	RLA File :04/24/040/00074/AM13/	Lic.No/Date:0410138168 17.07.2012	Defer Date:21.02.2013

Decision :It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.

75	Case No.: 53/18/82-ALC4/2012	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00548/AM13/	RLA File :03/94/040/00304/AM13/	Lic.No/Date:0310702050 17.07.2012	Defer Date:21.02.2013
	Decision : It was decided to call from the firm a copy of Master Batch Formula. The case was deferred for 21.2.2013.			

76	Case No.: 98/18/82-ALC4/2012	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Approved																			
	HQ File :01/82/050/00593/AM13/	RLA File :22/21/040/00063/AM13/	Lic.No/Date:2210013106 17.07.2012	Defer Date:																			
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/544/2012-PI(Norms) dated 27.12.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Ceftazidime for Injection “the export product shall account for 109 Nos. Aluminium Bottle Anodized with Tear of alu & chlorobutyl plug”</td><td>1 kg</td><td>1.</td><td>Certazidime Pentahydrate Sterile (unbuffered)</td><td>0.928 kg</td></tr> <tr> <td></td><td></td><td>2.</td><td>Sodium Carbonate</td><td>0.082 kg</td></tr> <tr> <td></td><td></td><td>3.</td><td>Aluminium bottles Anodized with Tear of alu cap & chlorobutyl plug</td><td>Relevant, as per packing policy</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Ceftazidime for Injection “the export product shall account for 109 Nos. Aluminium Bottle Anodized with Tear of alu & chlorobutyl plug”	1 kg	1.	Certazidime Pentahydrate Sterile (unbuffered)	0.928 kg			2.	Sodium Carbonate	0.082 kg			3.	Aluminium bottles Anodized with Tear of alu cap & chlorobutyl plug
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																			
Ceftazidime for Injection “the export product shall account for 109 Nos. Aluminium Bottle Anodized with Tear of alu & chlorobutyl plug”	1 kg	1.	Certazidime Pentahydrate Sterile (unbuffered)	0.928 kg																			
		2.	Sodium Carbonate	0.082 kg																			
		3.	Aluminium bottles Anodized with Tear of alu cap & chlorobutyl plug	Relevant, as per packing policy																			

77	Case No.: 41/18/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00536/AM13/	RLA File :08/24/040/00131/AM13/	Lic.No/Date:0810113485 18.07.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.			

78	Case No.: 47/18/82-ALC4/2012	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00542/AM13/	RLA File :34/24/040/00103/AM13/	Lic.No/Date:3410034667 18.07.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.			

79	Case No.:70/18/82-ALC4/2012	Party Name:INGA LABORATORIES PVT LIMITED	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status:Case Deferred
	HQ File :01/82/050/00565/AM13/	RLA File :03/94/040/00284/AM13/	Lic.No/Date:0310702227 18.07.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.			

80	Case No.:23/21/82-ALC4/2012	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status:Case Deferred
	HQ File :01/82/050/00653/AM13/	RLA File :09/24/040/00155/AM13/	Lic.No/Date:0910053315 20.07.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.			

81	Case No.:31/21/82-ALC4/2012	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status:Case Deferred
	HQ File :01/82/050/00661/AM13/	RLA File :09/24/040/00171/AM13/	Lic.No/Date:0910053316 20.07.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.			

82	Case No.:35/18/82-ALC4/2012	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status:Case Deferred
	HQ File :01/82/050/00530/AM13/	RLA File :08/24/040/00128/AM13/	Lic.No/Date:0810113566 20.07.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.			

83	Case No.:61/21/82-ALC4/2012	Party Name:SATYADEVA PHARMACEUTICALS /P/ LTD.,	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status:Case Deferred
	HQ File :01/82/050/00691/AM13/	RLA File :09/24/040/00184/AM13/	Lic.No/Date:0910053311 20.07.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.			

84	Case No.:48/18/82-ALC4/2012	Party Name:RONAK CHEMICALS	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status:Case Deferred
	HQ File :01/82/050/00543/AM13/	RLA File :34/24/040/00109/AM13/	Lic.No/Date:3410034708 23.07.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Chemicals and Petrochemicals.			

85	Case No.: 1/15/82-ALC4/2012	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00436/AM13/	RLA File :31/83/040/00067/AM13/	Lic.No/Date:3110055076 24.07.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.			

86	Case No.: 58/21/82-ALC4/2012	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00688/AM13/	RLA File :09/24/040/00166/AM13/	Lic.No/Date:0910053338 24.07.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.			

87	Case No.: 101/18/82-ALC4/2012	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00596/AM13/	RLA File :22/24/040/00025/AM13/	Lic.No/Date:2210013124 25.07.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.			

88	Case No.: 11/21/82-ALC4/2012	Party Name:ANUH PHARMA LTD.	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00641/AM13/	RLA File :03/94/040/00293/AM13/	Lic.No/Date:0310703076 25.07.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.			

89	Case No.: 14/21/82-ALC4/2012	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00644/AM13/	RLA File :03/95/040/00259/AM13/	Lic.No/Date:0310703111 25.07.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.			

90	Case No.: 55/21/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00685/AM13/	RLA File :09/24/040/00203/AM13/	Lic.No/Date:0910053388 31.07.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.			

	Case No.: 17/20/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
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91			24.01.2013	
	HQ File :01/82/050/00628/AM13/	RLA File :05/24/040/00148/AM13/	Lic.No/Date:0510331126 01.08.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.			

92	Case No.:17/21/82-ALC4/2012	Party Name:LUPIN LIMITED	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status:Case Deferred
	HQ File :01/82/050/00647/AM13/	RLA File :03/95/040/00304/AM13/	Lic.No/Date:0310704078 03.08.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.			

93	Case No.:18/21/82-ALC4/2012	Party Name:LUPIN LIMITED	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status:Case Deferred
	HQ File :01/82/050/00648/AM13/	RLA File :03/95/040/00303/AM13/	Lic.No/Date:0310704080 03.08.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.			

94	Case No.:35/21/82-ALC4/2012	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status:Case Deferred
	HQ File :01/82/050/00665/AM13/	RLA File :07/24/040/00177/AM13/	Lic.No/Date:0710090045 03.08.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Chemicals and Petrochemicals.			

95	Case No.:48/21/82-ALC4/2012	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status:Case Deferred
	HQ File :01/82/050/00678/AM13/	RLA File :34/24/040/00118/AM13/	Lic.No/Date:3410034784 03.08.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.			

96	Case No.:63/21/82-ALC4/2012	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status:Case Deferred
	HQ File :01/82/050/00693/AM13/	RLA File :09/24/040/00227/AM13/	Lic.No/Date:0910053422 03.08.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.			

	Case No.:19/21/82-ALC4/2012	Party Name:LUPIN LIMITED	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status:Case Deferred
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97	HQ File :01/82/050/00649/AM13/	RLA File :03/95/040/00305/AM13/	Lic.No/Date:0310704227 06.08.2012	Defer Date:21.02.2013
Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.				

98	Case No.:3/18/82-ALC4/2012	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status:Case Deferred
	HQ File :01/82/050/00498/AM13/	RLA File :05/24/040/00185/AM13/	Lic.No/Date:0510331907 14.08.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.			

99	Case No.:65/21/82-ALC4/2012	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status:Case Deferred
	HQ File :01/82/050/00695/AM13/	RLA File :09/24/040/00239/AM13/	Lic.No/Date:0910053490 14.08.2012	Defer Date:21.02.2013
	Decision : The reply received from the firm was sent to Department of Pharmaceuticals. The case was deferred for 21.2.2013 for comments of Department of Pharmaceuticals.			

100	Case No.:40/21/82-ALC4/2012	Party Name:VITAL LABORATORIES PVT. LTD.	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status:Case Deferred
	HQ File :01/82/050/00670/AM13/	RLA File :03/95/040/00254/AM13/	Lic.No/Date:0310705409 17.08.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.			

101	Case No.:41/21/82-ALC4/2012	Party Name:MEDLEY PHARMACEUTICALS LIMITED	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status:Case Deferred
	HQ File :01/82/050/00671/AM13/	RLA File :03/95/040/00273/AM13/	Lic.No/Date:0310705411 17.08.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.			

102	Case No.:62/21/82-ALC4/2012	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status:Case Deferred
	HQ File :01/82/050/00692/AM13/	RLA File :09/24/040/00204/AM13/	Lic.No/Date:0910053534 17.08.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.			

	Case No.:64/21/82-ALC4/2012	Party Name:ECOLOGIC CHEMICALS LIMITED	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status:Case Deferred
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103	HQ File :01/82/050/00694/AM13/	RLA File :09/24/040/00199/AM13/	Lic.No/Date:0910053533 17.08.2012	Defer Date:21.02.2013
Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.				

104	Case No.:36/21/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status:Case Deferred
	HQ File :01/82/050/00666/AM13/	RLA File :08/24/040/00147/AM13/	Lic.No/Date:0810114381 21.08.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.			

105	Case No.:69/21/82-ALC4/2012	Party Name:ASCENT FINECHEM PVT. LTD.,	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status:Case Deferred
	HQ File :01/82/050/00699/AM13/	RLA File :08/24/040/00160/AM13/	Lic.No/Date:0810114398 21.08.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Chemicals and Petrochemicals.			

106	Case No.:24/21/82-ALC4/2012	Party Name:R L FINE CHEM	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status:Case Deferred
	HQ File :01/82/050/00654/AM13/	RLA File :07/24/040/00218/AM13/	Lic.No/Date:0710090322 22.08.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.			

107	Case No.:52/21/82-ALC4/2012	Party Name:BAL PHARMA LTD	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status:Case Deferred
	HQ File :01/82/050/00682/AM13/	RLA File :07/24/040/00221/AM13/	Lic.No/Date:0710090348 23.08.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.			

108	Case No.:6/21/82-ALC4/2012	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status:Case Deferred
	HQ File :01/82/050/00636/AM13/	RLA File :05/24/040/00202/AM13/	Lic.No/Date:0510332772 28.08.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.			

109	Case No.:25/21/82-ALC4/2012	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status:Case Deferred
	HQ File :01/82/050/00655/AM13/	RLA File :05/23/040/00183/AM13/	Lic.No/Date:0510333412 02.08.2012	Defer Date:21.02.2013

			05.09.2012	Date: 21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.			
110	Case No.: 69/24/82-ALC4/2012	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00873/AM13/	RLA File :03/95/040/00323/AM13/	Lic.No/Date:0310707470 03.09.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Chemicals and Petrochemicals.			
111	Case No.: 39/26/82-ALC4/2012	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00947/AM13/	RLA File :09/24/040/00276/AM13/	Lic.No/Date:0910053682 06.09.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.			
112	Case No.: 83/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00786/AM13/	RLA File :03/94/040/00498/AM11/	Lic.No/Date:0310707992 06.09.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.			
113	Case No.: 99/24/82-ALC4/2012	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00903/AM13/	RLA File :34/24/040/00153/AM13/	Lic.No/Date:3410035105 10.09.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.			
114	Case No.: 2/21/82-ALC4/2012	Party Name:ZEE LABORATORIES	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00632/AM13/	RLA File :05/24/040/00220/AM13/	Lic.No/Date:0510334505 12.09.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.			
115	Case No.: 3/21/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00633/AM13/	RLA File :08/24/040/00144/AM13/	Lic.No/Date:0810115056 12.09.2012	Defer Date:21.02.2013

Decision :It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.

116	Case No.: 62/24/82-ALC4/2012	Party Name:AMBUJA INTERMEDIATES LIMITED	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00866/AM13/	RLA File :03/94/040/00383/AM13/	Lic.No/Date:0310709139 14.09.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Chemicals and Petrochemicals.			

117	Case No.: 66/24/82-ALC4/2012	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00870/AM13/	RLA File :03/94/040/00423/AM13/	Lic.No/Date:0310709103 14.09.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.			

118	Case No.: 77/24/82-ALC4/2012	Party Name:ASHISH LIFE SCIENCE PVT.LTD.	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00881/AM13/	RLA File :03/94/040/00378/AM13/	Lic.No/Date:0310709108 14.09.2012	Defer Date:21.02.2013
	Decision : It was decided to call from the firm the complete details of their export product and also a copy of valid Drug manufacturing license. The case was deferred for 21.2.2013.			

119	Case No.: 63/24/82-ALC4/2012	Party Name:GOPALDAS VISRAM & CO.LTD.	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00867/AM13/	RLA File :03/94/040/00409/AM13/	Lic.No/Date:0310709515 18.09.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.			

120	Case No.: 74/24/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00878/AM13/	RLA File :03/94/040/00460/AM13/	Lic.No/Date:0310709540 18.09.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.			

121	Case No.: 72/21/82-ALC4/2012	Party Name:BELCO PHARMA	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00702/AM13/	RLA File :05/23/040/00176/AM13/	Lic.No/Date:0510335291 20.09.2012	Defer Date:21.02.2013

Decision :It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.

122	Case No.: 72/24/82-ALC4/2012	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00876/AM13/	RLA File :03/94/040/00393/AM13/	Lic.No/Date:0310709757 20.09.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Chemicals and Petrochemicals.			

123	Case No.: 88/24/82-ALC4/2012	Party Name:CHEMSPEC CHEMICALS PVT LTD	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00892/AM13/	RLA File :03/94/040/00230/AM13/	Lic.No/Date:0310709870 21.09.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Chemicals and Petrochemicals.			

124	Case No.: 97/24/82-ALC4/2012	Party Name:KUTCH CHEMICAL INDUSTRIES LTD.,	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00901/AM13/	RLA File :34/24/040/00164/AM13/	Lic.No/Date:3410035217 21.09.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Chemicals and Petrochemicals.			

125	Case No.: 87/24/82-ALC4/2012	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00891/AM13/	RLA File :03/95/040/00466/AM13/	Lic.No/Date:0310710207 24.09.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Chemicals and Petrochemicals.			

126	Case No.: 85/24/82-ALC4/2012	Party Name:MAKSON INDUSTRIES PVT. LTD.	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00889/AM13/	RLA File :03/95/040/00394/AM13/	Lic.No/Date:0310710561 26.09.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of DC(MSME).			

127	Case No.: 86/24/82-ALC4/2012	Party Name:RUPA ORGANICS PVT. LTD.	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00890/AM13/	RLA File :03/95/040/00478/AM13/	Lic.No/Date:0310710764 27.09.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Chemicals and Petrochemicals.			

128	Case No.: 76/24/82-ALC4/2012	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00880/AM13/	RLA File :03/94/040/00500/AM13/	Lic.No/Date:0310711014 28.09.2012	Defer Date:21.02.2013
	Decision : It was decided to call from the firm a copy of Master Batch Formula. The case was deferred for 21.2.2013.			

129	Case No.: 84/24/82-ALC4/2012	Party Name:NANDOLIA ORGANIC CHEMICALS PVT.LTD	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00888/AM13/	RLA File :03/95/040/00483/AM13/	Lic.No/Date:0310710875 28.09.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Chemicals and Petrochemicals.			

130	Case No.: 96/24/82-ALC4/2012	Party Name:TIDE INDUSTRIES	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00900/AM13/	RLA File :34/24/040/00158/AM13/	Lic.No/Date:3410035264 01.10.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Chemicals and Petrochemicals.			

131	Case No.: 68/24/82-ALC4/2012	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00872/AM13/	RLA File :03/95/040/00427/AM13/	Lic.No/Date:0310711299 03.10.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Chemicals and Petrochemicals.			

132	Case No.: 52/24/82-ALC4/2012	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00856/AM13/	RLA File :05/23/040/00253/AM13/	Lic.No/Date:0510336431 04.10.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.			

133	Case No.: 14/28/82-ALC4/2012	Party Name:BILCARE LIMITED	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status: Case Deferred
	HQ File :01/82/050/00981/AM13/	RLA File :31/83/040/00123/AM13/	Lic.No/Date:3110056018 09.10.2012	Defer Date:25.04.2013
	Decision : The firm was requested to appear before the Committee. However, firm has informed that the person concerned is out of India and therefore, requested for PH in April 2013. The case was deferred for 25.4.2013.			

134	Case No.:91/24/82-ALC4/2012	Party Name:SMB MEDICAL DEVICES PVT. LTD.	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status:Case Deferred
	HQ File :01/82/050/00895/AM13/	RLA File :03/95/040/00446/AM13/	Lic.No/Date:0310712446 11.10.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Petrochemical Division of Department of Chemicals and Petrochemicals.			

135	Case No.:92/24/82-ALC4/2012	Party Name:UNITED MUD-CHEM PVT. LTD.	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status:Case Deferred
	HQ File :01/82/050/00896/AM13/	RLA File :03/95/040/00527/AM13/	Lic.No/Date:0310712861 16.10.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Chemicals and Petrochemicals.			

136	Case No.:3/23/82-ALC4/2012	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status:Case Deferred
	HQ File :01/82/050/00803/AM13/	RLA File :03/95/040/00544/AM13/	Lic.No/Date:0310713360 22.10.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.			

137	Case No.:95/24/82-ALC4/2012	Party Name:SOLARIS CHEMTECH INDUSTRIES LTD.	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status:Case Deferred
	HQ File :01/82/050/00899/AM13/	RLA File :34/24/040/00188/AM13/	Lic.No/Date:3410035412 01.11.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Chemicals and Petrochemicals.			

138	Case No.:1/25/82-ALC4/2012	Party Name:SWISS PARENTERALS PVT.LTD.	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status:Case Deferred
	HQ File :01/82/050/00905/AM13/	RLA File :08/24/040/00271/AM13/	Lic.No/Date:0810116219 09.11.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Chemicals and Petrochemicals.			

139	Case No.:1/27/82-ALC4/2012	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status:Case Deferred
	HQ File :01/82/050/00956/AM13/	RLA File :09/24/040/00426/AM13/	Lic.No/Date:0910054427 03.12.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Chemicals and Petrochemicals.			

140	Case No.:2/27/82-ALC4/2012	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status:Case Deferred
	HQ File :01/82/050/00957/AM13/	RLA File :08/24/040/00295/AM13/	Lic.No/Date:0810116627 04.12.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Chemicals and Petrochemicals.			

141	Case No.:3/27/82-ALC4/2012	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status:Case Deferred
	HQ File :01/82/050/00958/AM13/	RLA File :34/24/040/00211/AM13/	Lic.No/Date:3410035623 06.12.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Chemicals and Petrochemicals.			

142	Case No.:4/27/82-ALC4/2012	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status:Case Deferred
	HQ File :01/82/050/00959/AM13/	RLA File :09/24/040/00408/AM13/	Lic.No/Date:0910054464 07.12.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Chemicals and Petrochemicals.			

143	Case No.:6/27/82-ALC4/2012	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status:Case Deferred
	HQ File :01/82/050/00961/AM13/	RLA File :31/83/040/00149/AM13/	Lic.No/Date:3110056435 07.12.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Chemicals and Petrochemicals.			

144	Case No.:7/27/82-ALC4/2012	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status:Case Deferred
	HQ File :01/82/050/00962/AM13/	RLA File :08/24/040/00293/AM13/	Lic.No/Date:0810116756 10.12.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.			

145	Case No.:10/27/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status:Case Deferred
	HQ File :01/82/050/00965/AM13/	RLA File :09/24/040/00416/AM13/	Lic.No/Date:0910054496 12.12.2012	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.			

146	Case No.:8/27/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:29/82-ALC4/2012	Status:Case Deferred
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146	Case No.:09/27/82-ALC4/2012	Party Name:AURUBINDO PHARMA LIMITED	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status:Case Deferred
	HQ File :01/82/050/00964/AM13/	RLA File :09/24/040/00418/AM13/	Lic.No/Date:0910054495 12.12.2012	Defer Date:21.02.2013
Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.				

147	Case No.:11/27/82-ALC4/2012	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status:Case Deferred
	HQ File :01/82/050/00966/AM13/	RLA File :22/24/040/00051/AM13/	Lic.No/Date:2210013450 17.12.2012	Defer Date:21.02.2013
Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.				

148	Case No.:12/27/82-ALC4/2012	Party Name:POLYGON CHEMICALS	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status:Case Deferred
	HQ File :01/82/050/00967/AM13/	RLA File :08/24/040/00327/AM13/	Lic.No/Date:0810116927 18.12.2012	Defer Date:21.02.2013
Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Chemicals and Petrochemicals.				

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Case No.:1/29/82-ALC4/2012		Party Name:RA CHEM PHARMA LIMITED		Meet No/Date:29/82-ALC4/2012 24.01.2013		Status:Case Approved	
HQ File :01/82/050/01033/AM13/		RLA File :09/24/040/00466/AM13/		Lic.No/Date:0910054749 10.01.2013		Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 22/82 dated 18.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg		
Mebeverine HCL		1 kg	1.	Methyl-2-Chloro Propionate	0.66		
			2.	Dichloromethane	0.53		
			3.	Methanol	0.45		
			4.	1,4-Dibromo Butane	0.57		
			5.	4-Methoxy Benzaldehyde	0.733		
			6.	Sodium Metal	0.30		
			7.	Toluene	0.57		
RA may take appropriate action as per the decision of Norms Committee.							

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Case No.:2/29/82-ALC4/2012		Party Name:SUVEN LIFE SCIENCES LIMITED		Meet No/Date:29/82-ALC4/2012 24.01.2013	Status:Case Approved
HQ File :01/82/050/01034/AM13/		RLA File :09/24/040/00488/AM13/		Lic.No/Date:0910054760 11.01.2013	Defer Date:
Decision : In the light of earlier decision taken in meeting no. 20/82 dated 20.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	
Methyl 2-2-Chloromethylphenyl-3-Methoxy-2-Acrylate	1 Kg.	1.	3-Isochromanone	0.957 kg	
		2.	O-Xylene	1.04 kg	
		3.	Sodium Methoxide Powder	0.416 kg	
		4.	N-Methylformaniolde	0.083 kg	
		5.	Methanol	2.31 kg	
RA may take appropriate action as per the decision of Norms Committee.					

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Case No.:3/29/82-ALC4/2012	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status:Case Approved	
HQ File :01/82/050/01035/AM13/	RLA File :09/24/040/00487/AM13/	Lic.No/Date:0910054761 11.01.2013	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 20/82 dated 20.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Methyl 2-2-Chloromethylphenyl-3-Methoxy-2-Acrylate	1 Kg.	1.	3-Isochromanone	0.957 kg
		2.	O-Xylene	1.04 kg
		3.	Sodium Methoxide Powder	0.416 kg
		4.	N-Methylformaniolde	0.083 kg
		5.	Methanol	2.31 kg
RA may take appropriate action as per the decision of Norms Committee.				

152	Case No.:4/29/82-ALC4/2012	Party Name:GLAND PHARMA LIMITED	Meet No/Date:29/82-ALC4/2012 24.01.2013	Status:Case Deferred
	HQ File :01/82/050/01036/AM13/	RLA File :09/24/040/00497/AM13/	Lic.No/Date:0910054771 11.01.2013	Defer Date:21.02.2013
	Decision : It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals.			

Outside Agenda Case No. 1	M/s. Hetero Drugs Limited
Norms Committee Meeting No.29/AM13	01/82/50/00197/AM 13/DES III
Meeting Date:24.01.2013	RLA File No. 09/24/040/00623/AM 12
Adv. Lic. No. & Date	0910051830 dated 21.3.2012
Decision: The case was earlier approved in Norms Committee meeting no. 16/82 dated 16.8.2012.	

The case was earlier approved in Norms Committee meeting no. 18/82 dated 30.8.2012. The firm has requested for amendment in the description of import item. The Committee decided to amend the description of import item at S. No.1 from "N2-[(1S)-Ethoxy Carbonyl-3-phenylpropyl]-N6-Trifluoroacetyl-L-Lysine benzyl ester " to "N2-[(1S)-Ethoxy Carbonyl-3-phenylpropyl]-N6-Trifluoroacetyl-L-Lysine". RA may take appropriate action as per the decision of Norms Committee.

Outside Agenda Case No. 2	M/s. Hetero Drugs Limited
Norms Committee Meeting No.29/AM13	01/82/50/00514/AM 13/DES III
Meeting Date:24.01.2013	RLA File No. 09/24/040/00126/AM 13
Adv. Lic. No. & Date	0910052907 dated 7.6.2012

Decision: The case was earlier approved in Norms Committee meeting no. 18/82 dated 30.8.2012. The firm has requested for amendment in the description of import item. The Committee decided to amend the description of import item at S. No.1 from "4-4(Chlorophenyl)-Cyclohexane Carboxylic Acid" to Trans-4-(4-Chlorophenyl)-Cyclohexane Carboxylic Acid". RA may take appropriate action as per the decision of Norms Committee.

Outside Agenda Case No. 3	M/s. Jubilant Lifesciences Limited
Norms Committee Meeting No.29/AM13	01/82/50/00449/AM 13/DES III
Meeting Date:24.01.2013	RLA File No. 05/23/040/00004/AM 13
Adv. Lic. No. & Date	0510322515 dated 19.4.2012

Decision: The case was earlier approved in Norms Committee meeting no. 16/82 dated 16.8.2012. The firm has requested for revision of norms of import item "Methanol". The Committee after discussion decided to revise the norms of Methanol from 1 kg to 1.410 kg. RA may take appropriate action as per the decision of Norms Committee.

Outside Agenda Case No. 4	M/s. AVA Chemicals (P) Ltd.
Norms Committee Meeting No.29/AM13	01/82/50/00968/AM 12/DES III
Meeting Date:24.01.2013	RLA File No. 03/94/040/00729/AM 12
Adv. Lic. No. & Date	0310666746/3/03/00 dated 23.11.2011

Decision: The case was earlier approved in Norms Committee meeting no. 40/82 dated 3.1.2012. The firm has requested for amendment in the description of export product. It was decided to amend the description of export product from " EDTA Ferric Sodium" to "EDTA Ferric Sodium (Fe content 13%(±0.5)". RA may take appropriate action as per the decision of Norms Committee.

Date:28.01.2013

Place:New Delhi

Lalita Maini

Foreign Trade Development Officer